NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP (IB) No.19/Chd/CHD/2018

In the matter of:

Small Industries Development Bank of India (SIDBI).

....Petitioner-Financial Creditor.

Versus.

Mansa Print & Publisher Limited.

....Respondent-Corporate Debtor.

Present: Mr.G.S.Sarin, Practising Company Secretary for the petitioner.

The authorised representative of the petitioner seeks time

to file fresh certificates in accordance with Section 2 and 2A of the Bankers

Books Evidence Act. Notice of the defects given to the petitioner and

Mr.G.S.Sarin, the authorised representative present accepts notice on

behalf of the petitioner. Let the necessary certificates in respect of each of

the statements of account be furnished within a period of seven days

supported by affidavit of the authorised representative of the petitioner.

Notice of this petition to the respondent-corporate debtor

as to why this petition be not admitted for 20.02.2018. Notice be sent by

collecting the same from the registry to the respondent-corporate along with

the copy of petition and entire paper book immediately by speed post and

to file the affidavit of service at least two weeks before the date fixed with

the postal receipts and tracking reports.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 23, 2018.